

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No. 73/TT/2012**

Subject : Approval of fee and charges for Sub-Load Dispatch Centre at Modipuram under UPPCL for the period 2009-14

Date of Hearing : 12.11.2013

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : PGCIL

Respondents : Uttar Pradesh Power Corporation Ltd. (UPPCL)

Parties present : Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Ms. Sangeeta Edwards, PGCIL  
Shri B.K. Sahoo, PGCIL  
Shri D. Nikhandia, PGCIL

The representative of the petitioner submitted as under:-

- (a) The petition has been filed for determination of fees and charges for Sub-Load Dispatch Centre at Modipuram under UPPCL for the period 2009-14;
- (b) The asset was put under commercial operation on 1.9.2006, and the Commission has already approved the capital cost. Fees and charges for 2009-14 have been calculated accordingly;
- (c) Appellate Tribunal for Electricity (hereinafter "the Tribunal") in its order dated 8.12.2011 in Appeal No. 21 of 2010 filed by Haryana Vidyut Prasaran Nigam Limited has allowed the request of the Appellant to calculate the levelised charges on monthly basis instead of yearly basis. This petition has been filed as per the said order of the Tribunal;



(d) No reply has been filed by the respondent, UPPCL;

(e) He requested to allow the fee and charges as claimed in the petition.

2. None appeared for the respondent.

3. Order in the petition was reserved.

By order of the Commission

Sd/-

(T.Rout)  
Chief (Law)